

PART D-(A) RULES MADE BY THE HIGH COURT UNDER THE COMPANIES ACT, CONCERNING THE MODE OF PROCEEDINGS TO BE HAD FOR WINDING UP A COMPANY IN THE HIGH COURT.

*(See Chapter 1-A of Volume II, High Court Rules and Orders).*

(B) RULES MADE BY THE PUNJAB HIGH COURT UNDER POWERS CONFERRED BY SUB-SECTION (2) OF SECTION 45-B AND SECTION 45-G OF THE BANKING COMPANIES ACT, 1949 (NO. X OF 1949), AS AMENDED BY ACT NO. XX OF 1950.

*(See Chapter 1-B of Volume II of High Court Rules and Orders).*